

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 61(ND)/2015
CA NO.

CORAM:

PRESENT: SH CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

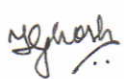


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2016

NAME OF THE COMPANY: Sh. Kuldeep Kaul & Anr

Vs.

M/s. HBE Aviosecc Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Siddharth Yadav, Adv.		Respondents	
2.	Ms. Vijeta Mukherjee, Adv.			
3.	Ms. Tanushree Ghosh, Adv.			
4.	MS. RIGASHA TAKKAR		Respondent 4 (PNB)	Rigasha.
1.	MR. NPS CHAWLA, ADV.		Petitioners	
2.	MR. GAURAV VARMA, ADV.			
3.	MR. SUSOY DATTA, ADV.			
1.	Mr. Amit Sibal, Sn. Adv.		Respondent No. 2	
2.	Uday Walia, Adv.			
3.	Mr. Anugrah Robin Frey, Adv.			
4.	Mr. Shailendra Singh, Adv.			
1.	Mr. Manik Dogra, Adv.		Respondent No. 1	

P. T. O

Order

Learned counsels for the parties made categorical statement that the undertaking recorded in para 4 of the order dated 09-09-2016 shall be complied within two days.

2. Learned counsel for the respondents further states that the meeting which was requisitioned for 10-09-2016 and was deferred as per the earlier its statement, shall remain deferred till the next date of hearing.

3. It has been brought to our notice that there are eight applications pending, the details of which are as under :-

(a) CA 143/2015 in CP 38/2015

(b) CA 144/2015 in CP 38/2015

(c) CA 225/2015 in CP 61/2015

(d) CA 34/2016 in CP 61/2015

(e) CA 56/2016 in CP 61/2015

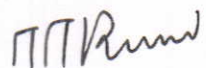
(f) CA 73/2016 in CP 38/2015

(g) CA 74/2016 in CP 62/2015

(h) CA 90/2016 in CP 61/2015

4. Reply by one or the other group – applicant - petitioner/applicant - respondents has not been filed. As a result, pleadings in the applications are incomplete. In some of the applications, replies have been filed but rejoinder is awaited. Accordingly, it is directed that the pleadings in the aforesaid applications be completed within the next four weeks by exchanging copies between the learned counsel. Let replies to the applications by either side be filed within two weeks and rejoinder be filed within two weeks thereafter.

List for further consideration on 26.10.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)